

# ACT No. XVII of 1925.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 28th March, 1925.)

## An Act to amend the Prisons Act, 1894.

**W**HEREAS it is expedient to amend the Prisons Act, 1894, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Prisons (Amendment) Act, short title, 1925.

2. In section 46 of the Prisons Act, 1894 (hereinafter referred to as the said Act),—

Amendment of section 46, Act IX of 1894.

(a) to clause (2) after the word "form" the following words shall be added, namely:—

"for such period as may be prescribed by rules made by the Governor General in Council";

(b) in clause (8) for the word "six" the word "three" shall be substituted;

(c) clause (11) is hereby repealed;

(d) in clause (12) for the word "solitary" the word "cellular" shall be substituted; and the words "as defined in clause (11)" shall be omitted; and

(e) clauses (12) and (13) shall be re-numbered, respectively, clauses (11) and (12).

3. (1) Section 47 of the said Act shall be re-numbered sub-section (1) of section 47.

Amendment of section 47, Act IX of 1894.

(2) In the said sub-section—

(a) in exception (2) for the word "solitary" the word "cellular" shall be substituted;

(b) for exception (3) the following exception shall be substituted, namely:—

"(3) cellular confinement shall not be combined with separate confinement so as to prolong the total period of seclusion to which the prisoner shall be liable;"

(c) after

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(c) after exception (4) the following exception shall be added, namely:—

“(5) No punishment shall be combined with any other punishment in contravention of rules made by the Governor General in Council.”

(3) To the said section the following sub-section shall be added, namely:—

“(2) No punishment shall be awarded for any such offence so as to combine, with the punishment awarded for any other such offence, two of the punishments which may not be awarded in combination for any such offence.”